

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General camp at Jammu)

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**Subject: Nomination for Two days Refresher Course on "Land Revenue Laws, Land Acquisition, Land Reforms and Amendments in Land Acquisition Laws, Procedural Fairness and Natural Justice, Determination of Compensation and Rehabilitation and Resettlement of Affected Persons, Adjudication of Offences & Penalties under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013".**

## ORDER

No: 1462 of 2024/RG

Dated: 30.09.2024

The Judicial Officers as per Annexure "A" are hereby nominated for participating in the subject training programme scheduled to be held on 05-06 October, 2024 at J&K Judicial Academy, Janipur Jammu.

The Officers so nominated shall report at J&K Judicial Academy, Janipur, Jammu, by 09:15 AM sharp on the scheduled dates.

By Order.

  
30.09.24.  
(Shahzad Azeem)  
Registrar General

No: 43845-65 /RG/GS

Dated: 30.09.2024

Copy of the above forwarded to the:-

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
..... For kind information of their Lordship's
3. Registrar Vigilance, High Court of J&K and Ladakh for information.
4. Director, J&K Judicial Academy, Srinagar/Jammu **for information and with the request to get all the nominated officers informed, accordingly.**
5. Principal District and Sessions Judge \_\_\_\_\_.
6. Incharge NIC, High Court of J&K and Ladakh, for information and with the request to upload same on the official web site of the High Court.
7. Incharge Library, High Court of J&K, and Ladakh, Jammu/Srinagar, for information and maintaining the record of the same.
8. Order File.

  
30.09.24.  
Registrar General

## Annexure-A

Land Revenue Laws, Land Acquisition: Land Reforms and Amendments  
in Land Acquisition Laws, Procedural Fairness and Natural Justice,  
Determination of Compensation and Rehabilitation and Resettlement  
of Affected Persons, Adjudication of Offences & Penalties under the  
Right to Fair Compensation and Transparency in Land Acquisition,  
Rehabilitation and Resettlement Act, 2013 at Judicial Academy  
Janipur, Jammu

on 05.10.2024 & 06.10.2024

### I. Officers of Jammu Province

S.No	Name of the Officer	Designation
1.	Mr. Yash Paul Bourney	PDJ, Jammu
2.	Mr. Ravinder Nath Wattal	PDJ, Samba
3.	Ms. Kalpana Revo	P.O. J&K Labour & Industrial Tribunal
4.	Mr. Jatinder Singh Jamwal	PDJ, Kathua
5.	Mr. Chain Lal Bavoria	Presiding Officer MACT, Jammu
6.	Mr. Ritesh Kumar Dubey	Additional District & Sessions Judge, Jammu
7.	Mr. Kamlesh Pandit	ADJ Bank Cases/Commercial Court, Jammu
8.	Mr. Ranbir Singh Jasrotia	1st Additional District & Sessions Judge, Jammu
9.	Mr. Ashwani Kumar	PDJ, Poonch
10.	Mr. Sudhir Kumar	P.O. Fast Track Jammu
11.	Mr. Manjit Singh Manhas	Principal District & Sessions Judge, Kishtwar
12.	Mr. Pardeep Kumar	Presiding Officer, Fast Track Court Case against Woman, Rape, Ramban
13.	Mr. Sandeep Gandotra	Presiding Officer, NIA Court, Jammu
14.	Mr. Yashpal Sharma	P.O. Fast Track Court POCSO, Jammu
15.	Mr. Amit Sharma	2nd Addl. District & Sessions Judge, Jammu
16.	Ms. Sudesh Sharma	Presiding Officer Fast Track Court, Doda
17.	Mr. Dinesh Gupta	Addl. District & Sessions Judge, Udhampur
18.	Mr. Prem Sagar	Additional Judge Family Court, Jammu
19.	Ms. Archana Charak	Addl. District & Sessions Judge, Doda
20.	Mr. Bashir Ahmad Munshi	Additional District & Sessions Judge, Rajouri

21.	Mr. Pradeep Kumar	P.O. Fast Track Court , Ramban
22.	Ms.Rajni Sharma	Additional District &Sessions Judge,Anti Corruption,Jammu
23.	Mr.Madan Lal	3rd Additional District &Sessions JudgeTADA/POTA,Jammu
24.	Mr.Arun Kumar Kotwal	District Judge LRP,High Court Wing, Jammu

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